

FORM-G

RE-ISSUANCE OF INVITATION FOR EXPRESSION OF INTEREST  
FOR

**SHRI TRADCO DEESAN PRIVATE LIMITED**

OPERATING IN STARCH MANUFACTURING AT DHULE, MAHARASHTRA

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Shri Tradco Deesan Private Limited  CIN- <b>U15400MH2010PTC203313</b>
2.	Address of the registered office	26, Anantwadi, 4th Floor, Bhuleshwar, Mumbai – 400 002
3.	URL of website	As per the information provided by the Corporate Debtor, there is no operational website of the Corporate Debtor.
4.	Details of place where majority of fixed assets are located	Gat No. 93-94, Deopur Biladi Phata, Mumbai Agra Road, Dhule, Maharashtra – 424 005
5.	Installed capacity of main products/ services	Details not available
6.	Quantity and value of main products/ services sold in last financial year	Operations of the CD has been closed. As per available Audited Financial Statements CD booked Turnover is Turnover: Rs. 64,19,96,968 (Financial year 2019-20)
7.	Number of employees/ workmen	Information not received from Directors of CD. As per our Findings so far, no employees or workmen are there.
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	All the details are available at the office of the Resolution Professional located at Office 109, Surya Kiran Building, 19 Kasturba Gandhi Marg, New Delhi- 110001 and can be sought at: <a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a> .



9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details are available at the office of the Resolution Professional located at Office 109, Surya Kiran Building, 19 Kasturba Gandhi Marg, New Delhi-110001 and can be sought at at: <a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a>
10.	Last date for receipt of expression of interest	23-12-2023
11.	Date of issue of provisional list of prospective resolution applicants	28-12-2023
12.	Last date for submission of objections to provisional list	02-01-2024
13.	Date of issue of final list of prospective resolution applicants	07-01-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	12-01-2024
15.	Last date for submission of Resolution Plans	11-02-2024
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.tradcodeesan@gmail.com">cirp.tradcodeesan@gmail.com</a>



*R. Relan*  
*R. Relan*

**Sd/-**

**Rakesh Kumar Relan**

Resolution Professional

M/s. Shri Tradco Deesan Private Limited

IBBI/IPA-001/IP-P-02009/2020-2021/13119

(AFA Validity: 22.05.2024)

Regd. Address: B1/701, Ganga Satellite, Waowarie, Near Kedari Petrol

Pump, Pune 411040

Communication Address: 109, Surya Kiran Building, 19

Gandhi Marg, New Delhi- 110001

# तामिळनाडूला पुराचा मोठा फटका चेन्नई अद्याप जलमय! १५ गाड्या रद्द

बंगालच्या उपसागरातून निर्माण झालेल्या मिचांग चक्रीवादळाचा तामिळनाडूतील सव्वा कोटी लोकांना फटका बसला आहे. चेन्नई, तिरुवळूर, कांचीपुरम आणि चेंगलपट्टू जिल्ह्यांमध्ये सर्वाधिक नुकसान



## सलग चौथ्या दिवशी शाळा, कॉलेज बंद

झाले असून चेन्नईमधील अनेक रस्ते अजूनही जलमय आहेत. तसेच शहरातील शाळा, कॉलेजही आज सलग चौथ्या दिवशी बंद ठेवण्यात आली होती. आज चेन्नईला जाणाऱ्या आणि येणाऱ्या १५ रेल्वेगाड्या रद्द करण्यात आल्या.

काल भारतीय हवाई दलाच्या हेलिकॉप्टरद्वारे काल पूरग्रस्त भागात सामग्री पोहोचवण्यात आली. द्रमुकचे खासदार टी.आर. बालू यांनी संसदेत सांगितले की, राज्यात ४७ वर्षांनंतर अशी परिस्थिती निर्माण झाली आहे. वादळामुळे राज्यात २ दिवसांत ३ महिन्यांचा पाऊस पडला. चेन्नईमध्ये एकाच दिवसात सर्वाधिक ५० मिमी पावसाची नोंद झाली आहे. या पुरामुळे आतापर्यंत २० हून अधिक जणांचा मृत्यू झाला आहे. चार दिवसांपासून शहरातील अनेक भागात वीज आणि इंटरनेट बंद आहे. मुख्यमंत्री एम.के. स्टॅलिन यांनी बुधवारी पंतप्रधान नरेंद्र मोदी यांना पत्र लिहून ५०६० कोटी रुपयांची अंतरिम मदत मागितली आहे. दरम्यान मिचांग वादळ आणखी उत्तरेकडे सरकले असून त्याच्या प्रभावामुळे महाराष्ट्रातील काही जिल्ह्यात मुसळधार पावसाची शक्यता आहे.

# अझरबैजान किनारी भागात ५.४ रिश्टर स्केलचा भूकंप

बाकू अझरबैजानच्या किनारी भागात आज सकाळी भूकंपाचे धक्के जाणवले. या भूकंपाची तीव्रता ५.४ रिश्टर स्केल इतकी होती. या भूकंपाचा केंद्रबिंदू सुमकायतच्या पूर्वेला कॅस्पियन समुद्रात ६० किलोमीटर अंतरावर आणि ६८ किलोमीटर खोलावर होता, अशी माहिती अझरबैजानची भूकंपविज्ञान केंद्राने दिली आहे. अशी माहिती भूकंपविज्ञान केंद्राने दिली आहे. या भूकंपाचे धक्के तुर्कमेनिस्तान आणि रशियासारख्या शेजारील देशांनाही जाणवले. या भूकंपात कोणतीही जीवितहानी किंवा वित्तहानी झाली नाही. पण या भूकंपामुळे नागरिकांमध्ये भीतीचे वातावरण निर्माण झाले होते.

# फिडेल कॅस्ट्रोच्या भगिनी जुआनिता यांचे निधन

सोआयपुने क्युबातील लोकशाही समर्थकांसोबत फिडेल कॅस्ट्रो यांच्या सरकारवर हल्ले केले होते, परंतु त्यांचे प्रयत्न निष्फळ ठरले. जुआनिता पूर्वी त्यांचा भाऊ फिडेल कॅस्ट्रोच्या समर्थक होत्या. परंतु जेव्हा फिडेलने क्युबाचा हुकूमशहा फुलजेन्सियो बतिस्ता यांची हकालपट्टी करून सत्ता काबीज केली, तेव्हा जुआनिता फिडेलच्या विरोधात मेदानात उतरल्या. जुआनिता ह्या लोकशाही समर्थक होत्या. १९६३ मध्ये जुआनिताच्या आईचे निधन झाल्यावर त्या क्युबा सोडून अमेरिकेत गेल्या. तेव्हापासून त्या अमेरिकेतील मियामी येथे राहत होत्या. १९८४ मध्ये जुआनिता यांना अमेरिकन नागरिकत्व मिळाले. फिडेल कॅस्ट्रो यांनी २००८ पर्यंत क्युबावर सत्ता गाजवली.

# देश विदेश

## राम मंदिर उद्घाटनाचे कंगना रणौतला आमंत्रणच नाही

अयोध्या त्यामुळे पुन्हा एकदा नव्या चर्चांना उधाण आले आहे. या आमंत्रितांमध्ये दूरदर्शनवर प्रसारित होणाऱ्या रामायण या मालिकेत रामाची भूमिका साकारणारे अरुण गोविल आणि देवी सीतेची भूमिका साकारणारी दीपिका चिखलिया यांना बोलावण्यात आले आहे. त्याचबरोबर इंडस्ट्रीतील दिग्गज अभिनेत्री अमिताभ बच्चन, अक्षय कुमार, आशा भोसले, क्रिकेटपटू सचिन तेंडुलकर, विराट कोहली, उद्योगपती मुकेश अंबानी यांनाही आमंत्रणे पाठवली आहेत. या भव्यदिव्य सोहळ्यासाठी श्री रामजन्मभूमी तीर्थ क्षेत्र ट्रस्टने ३ हजार व्हीव्हीआयपींसह एकूण ७ हजार लोकांना आमंत्रित केले आहे. दरम्यान, २२ जानेवारी रोजी होणाऱ्या अभिषेक सोहळ्यासाठी पंतप्रधान नरेंद्र मोदी उपस्थित राहणार आहेत.

## रस्ते अपघातातील जखमी व्यक्तीला रुग्णालयात नेणाऱ्यांना बक्षीस!

पंजाब सरकारने फरिश्ते योजना सुरु करण्याचा निर्णय घेतला आहे. यात रस्ते अपघातात जखमी झालेल्या व्यक्तीला २ लाख रुपये बक्षीस देणार आहे. जखमीला रुग्णालयात घेऊन जाणाऱ्या स्वतःहून घटनेचा साक्षीदार होण्यास तयार होत नाही तोपर्यंत पोलीस किंवा रुग्णालय प्रशासन त्या व्यक्तीची चौकशी करणार नाही, असे पंजाबचे आरोग्य मंत्री डॉ.बलबीर सिंग यांनी सांगितले. आरोग्य आणि वैद्यकीय शिक्षण विभागाच्या विकास प्रकल्पांचा आढावा घेण्यासाठी अर्थमंत्री हरपाल सिंग चीमा यांच्या अध्यक्षतेखाली झालेल्या बैठकीत

## हुंड्यामुळे लग्न मोडल्याने डॉक्टर तरुणीची आत्महत्या

तिरुअनंतपुरम प्रियकरावर गुन्हा दाखल केरळमधील तिरुवनंतपुरमध्ये लग्न मोडल्याने एका डॉक्टर तरुणीने जीवन संपवले. डॉ. शहाना (२६) असे तिचे नाव असून ती शासकीय वैद्यकीय महाविद्यालयात शास्त्रक्रिया शाखेची विद्यार्थिनी होती. प्रियकराने हुंड्यात केलेल्या मागण्या कुटुंबीय पूर्ण न करू शकल्याने या तरुणीचे लग्न मोडले होते. त्या नैराश्यातून तिने टोकाचे पाऊल उचलले. दरम्यान केरळच्या आरोग्यमंत्री वीणा जॉर्ज यांनी या प्रकरणाची गंभीर दखल घेत चौकशीचे आदेश दिले. तरुणीच्या कुटुंबियांच्या तक्रारीनंतर पोलिसांनी इ. ए. रुवैस या तरुणाविरोधात आत्महत्यास प्रवृत्त करणे आणि हुंडा प्रतिबंधक कायद्यांतर्गत गुन्हा दाखल केला. तसेच त्यांनी कुटुंबियांचे जबाब नोंदवले. डॉ. शहाना ही तिची आई आणि दोन भावंडांसोबत राहत होती. शहाना आणि रुवैस यांचे प्रेमसंबंध होते आणि अलिकडेच त्यांनी लग्न करण्याचा निर्णय घेतला होता. लग्न ठरल्यानंतर रुवैसच्या कुटुंबियांनी हुंड्यात बीएमडब्ल्यू कार, १५ एकर जमीन आणि तब्बल १५० ग्रॅम सोन्याची मागणी केल्याचा आरोप शहानाच्या कुटुंबियांनी केला आहे. रुवैसच्या कुटुंबियांनी केलेली मागणी पूर्ण करणे शक्य नव्हते.

## वाघेश्वर मंदिरातील प्राचीन घंटा चोरीला

पुणे गेल्यामुळे ग्रामस्थ संतप्त झाले आहेत. भाविकांचे श्रद्धास्थान या मंदिरात वारंवार चोरीच्या घटना घडत आहेत. शिवमंदिरातील प्राचीन घंटा काल चोरीला गेली. ही घंटा ८ किलो वजनाची होती. हा प्रकार समजताच ग्रामस्थ संतापले. या चोरीची वडगाव मावळ पोलीस ठाण्यात अज्ञातविरोधात तक्रार दाखल करण्यात आली. शिवमंदिरातील पुजारी लक्ष्मण गुरव सोमवारी पूजा केल्यानंतर ते घरी निघून गेले. दुसऱ्या दिवशी ते मंदिरात पूजेसाठी गेले असता मंदिरातील घंटा चोरीला गेल्याचे त्यांच्या लक्षात आले. त्यानंतर पुजार्थ्याने सर्व ग्रामस्थांना मंदिरात बोलावून ह्या चोरीची माहिती दिली. काही महिन्यांपूर्वी वाघेश्वर येथील मंदिरातील प्राचीन मुखवटे व अन्य वस्तुंची चोरी झाली होती. त्यातील काही वस्तू मंदिर परिसरातच सापडल्या. आता पुन्हा प्राचीन घंटा चोरीला

## मध्य रेल्वे

एलटीटी येथे श्रेणीवर्धन आणि परिष्कार कार्य आरंभण्यात आले. सध्याच्या कार्यात आणि नवीने प्रतिष्ठित कंत्राटदारांकडून संकेतस्थळ [www.ireps.gov.in](http://www.ireps.gov.in) द्वारे खुली ई-निविदा मागविण्यात येत आहे. अ. क्र. १ कामाचे नाव : एलटीटी कोचींग डेपो येथे मेटेल्स साईडिंग आणि वॉशिंग साईडिंगच्या ड्रेनेज लाइनचे श्रेणीवर्धन आणि परिष्कार कार्य. निविदा सूचना क्र. ८६/२०२३ (बीबी.एन.सी.डब्ल्यू. एलटीटी.२०२३.१०आर) कामाचे अंदाजित मूल्य : रु.१९,६९,४८८/- बोली सुरक्षा : रु. ३९,३००/-, वैधता : ६० दिवस, पूर्ण करण्याचा कालावधी : ०६ महिने (सी). सूचना : १. निविदा उपस्थापनेची तारीख व वेळ : ०५.०९.२०२३ रोजी १३.०० वा. पर्यंत आणि १३.०० वा. नंतर उपघटने. २. प्रस्तावित निविदाकाराना निविदाचा तपशिल आणि असल्यास, शुध्दिकृतकागदाी संकेतस्थळ [www.ireps.gov.in](http://www.ireps.gov.in) वर भेट देण्याची विनंती करण्यात येत आहे. ३. निविदाकार कोटक संकेतस्थळ [www.ireps.gov.in](http://www.ireps.gov.in) द्वारे इलेक्ट्रॉनिक पध्दतीने भाग घेऊ शकतील आणि ई-निविदा समज मजबूतपणे प्रस्ताव सादर करण्याची परवानगी नाही. ४. अधिक चौकशीसाठी संपर्क करा : सचिव विभागीय विद्युत अभियंता (सामान्य सेवा), विस्तारित इमारत, १ला मजला, मध्य रेल्वे, मुंबई इशिमिंट येथे. ५. सध्या निविदा सार्वजनिक प्राणण धोरण अदेश २०१९ दिनांकित १५.०६.२०१९ च्या अनुषंगानामध्ये आहे. खुली ई-निविदा सूचना क्र. ८६/२०२३ दि. ०६.१२.२०२३ 733

## ई-निविदा सूचना क्र. ५७ सन २०२३-२४

वाढीव अंबनाथ पाणी पुरवठा योजना ता. अंबनाथ नगरोत्थान महापियान अंतर्गत चिखलोली जलशुध्दीकरण केंद्र येथे शुध्द पाण्याची पंपिंग मशिनरी उभारणे तसेच तेथील क्युबिकल मिटर, राहित्र व ओव्हरहेड कंडक्टर बदलणे इत्यादी कामाच्या ई निविदा म. जी. प्रा. कडून मागविण्यात येत आहे. या कामाची अंदाजित किंमत रु.९८,७३,३९९/- (रु. अठ्ठावन लक्ष स्याहत्तर हजार तीनशे नव्यान्नव मात्र) आहे. सध्या निविदेचा सविस्तर तपशील दि. ०८/१२/२०२३ पासून [www.mahatenders.gov.in](http://www.mahatenders.gov.in) या वेब पोर्टलवर उपलब्ध करून देण्यात आलेला आहे. निविदा प्रक्रिया कार्यक्रमाच्या सर्व तराखा [www.mahatenders.gov.in](http://www.mahatenders.gov.in) या वेब पोर्टलवर अपलोड करण्यात आलेल्या ऑनलाईन निविदा सूचनेनुसार राहतील. टिकाण - अंबनाथ दिनांक - ०१/१२/२०२३ सही/- कार्यकारी अभियंता, म.जी.प्रा.ज.व्य.वि.अंबनाथ क्रमांक-आरओसी-२०२३-२४/क्र.-५/८५४६३

# बृहन्मुंबई विद्युत पुरवठा आणि परिवहन उपक्रम (बृहन्मुंबई महानगरपालिका)

पात्रताधारक कंत्राटदार ज्यांना आवश्यक अनुभव / तसेच इतर शासकिय आणि निमाशासकिय आस्थापनांमध्ये जे उचित श्रेणी आणि वर्गवारी मध्ये नोंदणीकृत आहेत अशा कंत्राटदारांकडून ऑनलाईन निविदा मागविण्यात येत आहेत. सर्व स्थापत्य आणि विद्युत कामां संबंधित निविदा ज्यांची किंमत रु. ३.०० लाखापेक्षा जास्त आहे अशांसाठी बी. ई. एस. टी. उपक्रमाने एन्. आय. सी. - टेडरिंग ऑनलाईन पध्दत स्वीकारली आहे. निविदाकारांनी निविदा घेताना / मांडताना (भरतेवेकी) सदहू ई-टेडरिंग ऑनलाईन पध्दतीच अनुसरणे आवश्यक आहे.

खालील कामांच्या अंमलबजावणीकरिता निविदा मागविण्यात येत आहेत

Sr. No.	Tender No	Description of work	Estimated Cost (Rs.)	Earnest Money (Rs.)	Cost of Tender with GST @ 18% (9% CGST + 9% SGST)		
					Cost of Tender	18% GST	Total
1	CEC/ C2/160/ 2023-24	Special repair works by providing specialized chemical treatment to RCC members viz. column and beam on front side corridor portion and rear side balconies of building 'M' at Parel Staff Quarters (under Section 353-B of MMC Act 1888).	22843739.00	175000.00	5000.00	900.00	5900.00
2	CEC/C2/161/ 2023-24	Carrying out special repairs works by providing chemical treatment to RCC members & allied civil works including internal & external painting of Prabhadevi RSS cum Officers' Quarters, Worli (under Section 353- B of MMC Act 1888).	169922468.00	130000.00	5000.00	900.00	5900.00
3	CEC/C3/162/ 2023-24	Cutting & dismantling front side common gallery chajjas rear side gallery top chajja and drop wall of Buildings C,D,G & H at Deonar Staff Quarters (under section 353-B of MMC Act 1888).	5914470.00	45000.00	3000.00	540.00	3540.00
4	CEC/C3/163/ 2023-24	Overlaying of asphalted yard surface with Premix asphalt in the extended portion of Santacruz Bus Depot.	5910854.00	45000.00	3000.00	540.00	3540.00
5	CEC/E/164/ 2023-24	Electrification of proposed 33 KV Receiving Sub-Station in the premises of New Hind Mill at Mazgaon.	1663909.00	15000.00	1000.00	180.00	1180.00
6	CEC/C3/165/ 2023-24	Renovation of Staff Toilet block on ground floor of BEST Bhavan Building at Colaba Bus Depot.	1400860.00	15000.00	1000.00	180.00	1180.00
7	CEC/C3/166/ 2023-24	Resurfacing of internal roads with premix asphalt at Bhowada Staff Quarters along Building A,B,C and repairs to pot holes along front side of Building D & E.	1322960.00	15000.00	1000.00	180.00	1180.00
8	CEC/C3/167/ 2023-24	Resurfacing of internal roads with premix asphalt near Building H, J, K & L at Parel Staff Quarters (Phase-I)	1233965.00	15000.00	1000.00	180.00	1180.00
9	CEC/C4/168/ 2023-24	Operation of water pumps at Shivaji Nagar Bus Depot and Shivaji Nagar Bus Station (2023-26).	614196.00	10000.00	900.00	90.00	590.00
10	CEC/C3/169/ 2023-24	Reconstructing the sunken cement concrete surface in front of Traffic Building at Wadala Bus Depot.	606357.00	10000.00	500.00	90.00	590.00
11	CEC/E/170/ 2023-24	Cleaning and checking of ceiling fans and various types of electrical fixtures in premises under jurisdiction of Electrical works Department (Eastern Suburbs) 2023-2024.	551409.00	10000.00	500.00	90.00	590.00
12	CEC/E/171/ 2023-24	Cleaning and checking of ceiling fans and various types of electrical fixtures in premises under jurisdiction of Electrical Works Department (Western Suburbs) 2023-2024.	486064.00	8000.00	300.00	54.00	354.00
13	CEC/E/172/ 2023-24	Carrying out allied Electrical work of Agarkar chowk Bus Station at Andheri (East).	478927.00	8000.00	300.00	54.00	354.00
14	CEC/C4/173/ 2023-24	Operation Of Water Pumps at Oshiwara Staff and Officers' Quarters at Goregaon (West).	405848.00	8000.00	300.00	54.00	354.00
15	CEC/C4/174/ 2023-24	Operation Of Water Pumps at Dindoshi Staff and Officers' Quarters at Goregaon (East).	363598.00	8000.00	300.00	54.00	354.00
16	CEC/E/175/ 2023-24	Electrification work at Majas Bus Depot Road widening of JVLR affected boundaries.	325210.00	8000.00	300.00	54.00	354.00

Tender documents are available on the website <https://mahatenders.gov.in>. Tenders shall be submitted online as per time schedule tabulated hereunder.

	For Tender Sr. Nos. 1 to 4	For Tender Sr. Nos. 5 to 16
e-Tender Publishing Date	On 08.12.2023 at 11.00 A.M.	On 08.12.2023 at 11.00 A.M.
Bid Submission Closing Date	On 29.12.2023 Upto 03.00 P.M.	On 22.12.2023 Upto 03.00 P.M.
Bid Opening Date	On 03.01.2024 at 3.00 P.M.	On 28.12.2023 at 3.00 P.M.

रिक्त्या निविदा प्रति, इसारा देव रक्कम इत्यादिची किंमत कोष / लेखा विभागात स्वीकारण्यात येणार नाही याची कृपया नोंद घ्यावी. कोणतेही कारण न देता निविदा स्वीकारणे अथवा नाकारण्याचा उपक्रमाचा हक्क अबाधित राहिल. निविदा उघडण्याची तारीख पुढे ढकलण्याबाबतचा उपक्रमाचा हक्क देखील अबाधित सूचना : ही जाहिरात बेस्ट उपक्रमाच्या अधिकृत संकेतस्थळावर उपलब्ध आहे ([www.bestundertaking.com](http://www.bestundertaking.com))

NOTICE

TATAELXSLIMITEDREGISTEREDOFFICE:ITPBROAD,WHITEFIELD BENGALURU-560048
NOTICE is hereby given that the Certificate for the under mentioned Securities of the Company has been Last / misplaced and the holder of the said Securities / applicant has applied to the Company to issue duplicate Certificate.

E-AUCTION SALE NOTICE FOR SALE OF ASSETS OF COSTRA ADVERTISING INDIA PRIVATE LIMITED
Registered Office: 402A, Atlas Skywalker, 4th Line Road, Andheri (West), Mumbai City, Mumbai, Maharashtra, India, 400053

Notice is hereby given to public in general that the undersigned Liquidator of COSTRA ADVERTISING INDIA PRIVATE LIMITED (Corporate Debtor), in Liquidation, appointed by the Hon'ble National Company Law Tribunal, Mumbai, (Adjudicating Authority/NCLT) vide order dated 17.02.2023 (Liquidation Order) intends to sell movable assets (ASSETS) owned by Corporate Debtor and forming part of the Liquidation Estate of Corporate Debtor through e-auction on "as is where is basis", "as is what is basis", "whatever there is basis" and "without recourse basis".

The reserve price and earnest money deposit will be as mentioned in the table below against the respective Asset(s).

Table with 4 columns: Option, Description of Asset(s) along with address, Reserve Price, EMD, Bid Incremental Value. Includes details for machinery and other assets.

Note: Right to bid for Option 2 and 3 shall be available only in case there are no bids received under Option 1.
Both the machineries are located at: Gala No. G-1 to Gala No. G-12, Abdul Rashid Compound, near Nityanand Petrol Pump, Village Pelhar, Taluka Vasai, District Palghar 401208.

NOTICE SKF INDIA LIMITED
Registered Office: CHINCHWAD, NEAR CHAPEKAR CHOWK, PUNE, MAHARASHTRA-411033
Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SHRI TRADCO DEESAN PRIVATE LIMITED OPERATING IN STARCH MANUFACTURING AT DHULE, MAHARASHTRA
(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Table with 2 columns: No. and Name of the Corporate Debtor along with PAN/CIN/LLP No., and details of the registered office, URL, and other information.

Date: 08.12.2023
Place: New Delhi
Rakesh Kumar Relan
Resolution Professional for M/s. Shri Tradco Deesan Private Limited
Regd. No.: IBB/PA-001/JP-P-02009/2020-2021/13119 | AFA Validity: 22.05.2024

PUBLIC NOTICE
Notice is hereby given that the following Share Certificates for 273 Equity Shares of Rs.10/- (Rupees ten only) each with Folio No. 2127069 of HDFC BANK LTD, having its registered office at HDFC Bank Share, Senapati Bapat Marg, Lower Parel (West), Mumbai, Maharashtra, 400013 registered in the name of RAVI DUVVURU have been lost.

NOTICE TORRENT PHARMACEUTICALS LIMITED
Registered Office: Torrent House, Off Ashram Road, Ahmedabad, Gujarat- 380009
Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Kotak Mahindra Bank Limited
Registered Office: 27BKC, C 27, G Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051
Tel: +91 22 6166 0001, Fax: +91 22 6713 2403
Website: www.kotak.com Email: KotakBank.Secretarial@kotak.com

ION EXCHANGE(INDIA) LTD
Registered Office : ION House, Dr. E.Moses Road, Mahalaxmi, Mumbai 400011
NOTICE is hereby given that the certificate(s) for the undermentioned securities of the Company has/have been lost/misaid and the holder(s) of the said securities /applicant(s) has/have applied to the Company to release the new certificate. The Company has informed the holders / applicants that the said shares have been transferred to IEPF as per IEPF Rules.

केनरा बँक Canara Bank
MULUND CAMP BRANCH : Shop No. 1, R Square Ground floor, LBS Marg, Mulund (West), Mumbai, Maharashtra-400 080
PHYSICAL POSSESSION NOTICE (SECTION 14(1)) (For Immovable Property)
WHEREAS : The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 16.01.2023 calling upon the borrower Sri. Daniel David Koonammav to repay the amount mentioned in the notice, being ₹ 19,02,383.86 (plus interest till date) i.e. (Rs. Nineteen Lakhs Two Thousand Three Hundred and Eighty Three and Eighty Six Paise Plus Interest till date (in words)) within 60 days from the date of receipt of the said notice.

केनरा बँक Canara Bank
MULUND CAMP BRANCH : Shop No. 1, R Square Ground floor, LBS Marg, Mulund (West), Mumbai, Maharashtra-400 080
POSSESSION NOTICE (SECTION 13(4)) (For Immovable Property)
WHEREAS : The undersigned being the Authorised Officer of the Canara Bank under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 03.06.2023 calling upon the borrower Sri. Ajay Kumar Pravin Ili Shah to repay the amount mentioned in the notice, being ₹ 40,21,261/- (Rs. Forty Lakhs Twenty One Thousand Two Hundred Two Sixty One Only) (Plus interest till date) within 60 days from the date of receipt of the said notice.

KANARA CONSUMER PRODUCTS LIMITED
(Formerly Known as KURLON LIMITED)
(CIN : U17214KA1962PLC001443)
Regd. Office : # N-301, 3rd Floor, North Block, Manipal Centre, 47 Dickenson Road, Bangalore - 560 042. Phone : 080 - 4031 3131, E-mail : secretary@manipal.com

NOTICE OF THE 61st ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING / OTHER AUDIO-VISUAL MEANS

NOTICE is hereby given that the 61st Annual General Meeting ("AGM") of Kanara Consumer Products Limited (Formerly known as Kurlon Limited) ("the Company") will be held on Friday, the 29th day of December, 2023 at 11.30 a.m. through Video Conferencing ("VC")/Other Audio-Visual Means ("OAVM") to transact the Ordinary and Special Business (es) as set out in the Notice calling 61st AGM, in compliance with applicable provisions of Companies Act, 2013 and Rules framed thereunder and the MCA Circular No. 09/2023 dated 25/09/2023, 11/2022 dated 28/12/2022, 02/2021 dated January 13, 2021 and General Circular No. 02/2022 dated May 5, 2022 (collectively "MCA Circulars"), without the physical presence of the members at the venue. The Registered office of the Company shall be deemed venue of the meeting.

In compliance with the applicable Circulars, the Notice of the 61st AGM and the Annual Report of the Company including financial statements for the financial year 2022-23 along with Board's Report, Auditor's Report and other documents required to be attached thereto, have been sent on December 7, 2023 through electronic mode to the members of the Company whose email address are registered with the Company / Depository Participant(s). The requirements of sending physical copies of the Notice of 61st AGM and Annual Report to the Members have been dispensed vide said MCA Circulars. The Notice of the 61st AGM and the Annual Report of the Company for FY 2022-23 will also available on the website of the Company at https://www.kacpl.com/investors/

Instructions for remote e-voting and e-voting during the AGM

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended), Secretarial Standard No. 2 on General Meetings and the Applicable Circulars, the Company is providing facility of remote e-voting/e-voting to its Members to cast their votes electronically in respect of the business to be transacted at the AGM as set forth in the 61st notice of AGM provided by National Securities Depository Limited (NSDL) for facilitating voting through electronic means, as the authorized agency. Members holding shares as on the cut-off date of Friday, 22nd December, 2023, may cast their vote electronically. A person whose name is recorded in the Register of Members or in the Register of beneficial owners maintained by the depositories as on the cut-off date i.e. Friday, 22nd December, 2023 only shall be entitled to avail the facility of remote e-voting as well as voting at the AGM. The remote e-voting period commences on Monday, the December 25, 2023 (9.00 a.m. IST) and ends on Thursday, the December 28, 2023 (5.00 p.m. IST). The remote e-voting module shall not be allowed beyond 5.00 p.m. on Thursday, the December 28, 2023. The remote e-voting module shall be disabled by NSDL for voting thereafter.

The manner of e-voting for shareholders holding shares in dematerialized mode, physical mode if any and for shareholders who have not registered their email addresses has been provided in the Notice. Login details for remote e-voting/ e-voting at AGM has been made available to the members on their registered email address. A facility of joining the AGM through VC / OAVM is available through NSDL e-voting portal at www.evoting.nsdl.com. Members are requested to refer to the 61st AGM Notice for details and procedure for login during the AGM. Once the vote on a resolution is cast by the shareholder, the shareholder shall not be allowed to change it subsequently. In case a person has become the Member of the Company after the dispatch of Notice but on or before the cut-off date i.e. Friday, 22-12-2023, he / she may obtain login id and password by sending a request over at evoting@nsdl.com or secretary@manipal.com in mentioning demat account number / folio number, PAN, name and registered address. Such members may cast their votes using the e-voting instructions, in the manner specified by the Company in the Notice of 61st AGM. However, members who are already registered with NSDL for e-voting can use their existing User id and Password for casting their vote through remote e-voting/ e-voting at the AGM.

The facility of e-voting shall be made available at the AGM and members attending the AGM, who have not already cast their vote, may cast their vote electronically on business(es) set forth in Notice. The members who have cast their vote by remote e-voting will be entitled to cast their vote(s) again at the AGM. Members holding shares in physical form, whose email address is not registered with the Company or with their respective Depository Participant(s), may register their email address by sending a scan copy of a signed request letter mentioning name, folio number, complete address, scanned copy of self-attested PAN Card and any document (such as Driving Licence, Passport, Bank Statement, AADHAR) in support of the address of the Members registered with the Company, by sending an email at secretary@manipal.com and / or support@purvashare.com send letter to the Company's RTA. Members holding shares in demat form, can update their email address with their respective Depository Participant(s).

The Board of Directors of the Company has appointed Mr. Deepak Sadhu, Company Secretaries, as Scrutinizer to scrutinize the e-voting procedure in a fair and transparent manner. The results shall be declared not later than forty-eight hours from conclusion of the meeting.

For and on behalf of the Board
For KANARA CONSUMER PRODUCTS LIMITED
(Formerly Known as Kurlon Limited)
Sd/-
Madhusudan K. R.
Chief Financial Officer
Date : 08-12-2023
Place: Bangalore

AXIS BANK LTD. Corporate Office, Structured Assets Group, 7th Floor, 'Axis House', C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025

INVITATION FOR ASSIGNMENT OF DUES UNDER SWISS CHALLENGE PROCESS
Axis Bank Limited ("Axis", "the Bank") hereby invites proposal from ARCs / NBFCs / FIs / Permitted Transferees for acquisition of its outstanding debt of the following accounts through a competitive bidding process. The sale of debt is on basis of "As is where is", "As is what is" and "Whatever there is" and "No Recourse".

Table with 3 columns: Name of Account, Principal Outstanding as on 30.09.2023, Reserve Price. Includes Blue Bird India Ltd.

The schedule of procedure and timelines for the bid are as under:

Table with 2 columns: Bid Process and Timelines. Details the submission of EOI, due diligence, and acceptance by Axis Bank Ltd.

The broad terms of the offer are as follows :-

- 1. The assignment shall be on upfront 100% Cash Basis only.
2. This assignment is being done under Swiss Challenge Method as per the extant RBI guidelines.
3. The ARCs / NBFCs / FIs / Transferees ("Bidders") to submit an unconditional Expression of Interest (EOI) along with an EMD of Rs.0.10 crore via Demand Draft in favour of 'Axis Bank Ltd.' payable at Mumbai expressing their interest in conducting the due diligence and acquiring the above account/debt, by sending e-mail to piyush1.deora@axisbank.com / smita.patange@axisbank.com and submission of original hard copy of the EOI along with EMD at the address mentioned hereinbelow on or before 13th December 2023 by 05.00 p.m. Mumbai: Piyush Deora / Smita Patange, Axis Bank Ltd., Structured Assets Group, 7th Floor, Axis House, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400 025 Mob. No. :- +91-9920085385
4. Please note that interested bidders shall be permitted to participate in the process only if EMD amount has been received by the Bank along with unconditional EOI.
5. The Bank reserves the right to accept or reject any ineligible EOI without assigning any reason thereof.
6. Preliminary information Memorandum (PIM) will be shared with the Bidders who express their interest in acquiring the above account(s)/debt(s), subject to execution of a Non-disclosure Agreement, in the format prescribed by Axis Bank Ltd. The PIM will contain brief details of the above account/debt. Such information is furnished on the basis of data available with Axis Bank Ltd. and shall not be deemed to be a representation by Axis Bank Ltd. about quality of assets. The Bidders shall conduct their own due diligence, investigation, analysis and independent verification.
7. In case there are more than one bidder, the sale would be held through private auction at Corporate Office at Structured Assets Group, 7th Floor, C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai 400025 or e-auction, details of which would be provided to the participating Bidders during the course of process.
8. Due diligence/ independent verification shall be undertaken by the participating Bidders at their own costs. By virtue of submission of the offer, it shall be deemed that the participating Bidders have conducted their own independent due diligence, investigation, analysis and independent verification in all aspects covering the liabilities, legal proceedings, encumbrances and any other dues etc., to their complete satisfaction.
9. During the process, format of bid document will be provided to the participating Bidders who would be required to submit the signed bid document along with details (Name, Designation, Phone Number and Email Address) of Officials authorized for submitting the bid and for representing the institution in the auction process. Scan copy of the signed Bid Document is to be submitted on email id piyush1.deora@axisbank.com / smita.patange@axisbank.com. Also, the hard copy of the signed bid document and other documents mentioned in the same should be delivered to the Senior Vice President, Structured Assets Group, Axis Bank Ltd., Corporate office, 7th Floor, South Wing, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025. All the necessary documents along with the bid should reach us on or before 28th December 2023 by 03.00 p.m.
10. Conditional and contingent offers shall be liable to be disqualified by Axis Bank Ltd.
11. The participating Bidders shall not be entitled to withdraw or cancel its/their offer once submitted. In an event of successful bidder withdrawing from the auction process after submission of bid, the said Bid amount / EMD / any upfront amount shall stand forfeited and Axis Bank reserves its rights to charge interest, damages etc. from the said bidder and shall at its own discretion file case against the said bidder under the provisions of applicable law in force.
12. Any Bid amount / EMD / upfront amount submitted by the successful bidder is on non-refundable basis and the said Bid amount / EMD / upfront amount shall not be refunded back to the successful bidder in any event whatsoever (including but not limited to cancellation or withdrawal of bid by the successful bidder).
13. Evaluation of the offers shall be at the sole discretion of Axis Bank Ltd.
14. The offer shall remain valid till 30th December 2023 within which period, the entire process of receipt of assignment consideration, execution of assignment agreement, etc. will have to be completed. The timelines may be extended only at the discretion of Axis Bank Ltd.
15. The unsuccessful bidders may collect the EMD amount which will be returned without interest to them in due course of time after conclusion of the process.
16. In any event of delay whatsoever of any sort due to any action of the Bidder, any third Party (including but not limited to the suspended management / promoter / related parties of Blue Bird Limited), or any order of the courts/triunal/forum etc., Axis Bank shall not be liable to refund the Bid amount / EMD / any upfront amount or payment of any interest / claim / damages whatsoever in nature.
17. Axis Bank Ltd. reserves the right to modify, alter the terms and conditions of sale and also reserves its right to reject any or all the bids, withdraw the assets from sale, defer or cancel the sale, in totality at any stage, without assigning any reason whatsoever, if in the view of Axis Bank Ltd., the process is not viable or it would prejudicially affect the interest of Axis Bank Ltd. owing to any reason. All decisions of Axis Bank Ltd. in regard to the sale process shall be final and conclusive. No claim for compensation on account of rejection of bids and/or rescinding/ cancellation of sale process shall be entertained.
18. The assignment of debt is subject to approval of the competent authority of Axis Bank Ltd. Axis Bank Ltd. also reserves the right to reject any offer without assigning any reasons thereof.
19. The highest bidder, on being accepted/ confirmed as the successful bidder by the competent authority of Axis Bank Ltd., would have to pay the entire purchase consideration and also execute the assignment agreement within the time period specified in the communication of acceptance/ confirmation given by Axis Bank Ltd.
20. The successful bidder ("Assignee") shall be solely and absolutely responsible for completion of all statutory, regulatory and other compliance and all costs and expenses towards stamp duty and registration charges towards transfer/ assignment of assets shall be borne by the Assignee.

Place: Pune
Date: 08th December 2023
Authorized Signatory

FORM A PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)
FOR THE ATTENTION OF THE STAKEHOLDERS OF Madhusudan Enterprises Private Limited

Table with 2 columns: No. and Name of Corporate Person, Madhusudan Enterprises Private Limited. Includes details of incorporation, authority, and address.

Notice is hereby given that the Madhusudan Enterprises Private Limited has commenced voluntary liquidation on 06/12/2023. The stakeholders of Madhusudan Enterprises Private Limited are hereby called upon to submit a mention of their claims, on or before 04/01/2024 to the liquidator at the address mentioned against Item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims by in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date : 7th December, 2023
Place : Mumbai
(Sudha P. Navandar)
Liquidator

CLASSIFIED CENTRES IN MUMBAI

- Sanjeev Communication
S. Arts Advt.
Majid
Taj Publicity Services
Bycella (W)
Yagaramba Advertising
Gigooon.
Aarav Publicity
Dadar (E)
B. Y. Padhye Publicity Services
Dadar (W)
DATEY Advertising,
Hook Advertisement
Central Advertising Agency,
Charudatta Advertising,
Jay Publicity,
Pallavi Advt.
Shree Swami Samarth Advertising,
Stylus Arts,
Time Advertising,
Vijaya Agencies,
Achievers Media